

(2) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1968 to 31st December, 1968, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library See. No. LT—2194/69*]

COIR RETTING (LICENSING) AMENDMENT ORDER, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : I beg to lay on the Table a copy of the Coir Retting (Licensing) Amendment Order, 1969, (Hindi and English versions) published in Notification No. S. O. 3919 in Gazette of India dated the 27th September, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT—2195/69*].

SHRI M. L. SONDHI (New Delhi) : It is a very important matter. I appeal to your wisdom. The Home Minister is here. It is difficult to get in touch with him these days. Formerly it was very easy to see him.

MR. SPEAKER : No. please. After all there is a procedure.

12.49 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS) 1969-70

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1969-70.

RULES COMMITTEE MINUTES

SHRI S. KANDAPPAN (Mettur) : I beg to lay on the Table the Minutes of

the sitting of the Rules Committee held on the 27th November, 1969.

MR. SPEAKER : Item No. 9.

SHRI S. M. BANERJEE (Kanpur) : I rise on a point of order, Sir. Let me conclude the point of order.

MR. SPEAKER : You have already concluded.

12.49-1/2 hrs.

RE: MEETING OF CERTAIN OFFICERS WITH SHRI T. T. KRISHNAMACHARI

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Before you go to the next item of personal explanation, I want to raise one thing. Yesterday when we adjourned, the Chair ruled that on the question of Mr. T. T. Krishnamachari meeting the officials of the Finance Ministry, the Prime Minister will make a statement to-day. This is the ruling of the Chair. I have that with me. I want to know whether the Prime Minister is going to make a statement to-day, if so, at what time and when are we talking up the resolution. I have the ruling of the Chair with me. (*Interruptions*)

SHRI S. M. BANERJEE (Kanpur) : I rise on a point of order, Sir.

MR. SPEAKER : Point of order on what ?

SHRI S. M. BANERJEE : On item No. 9.

MR. SPEAKER : Please resume your seat. Yesterday when Dr. Ram Subhag Singh made certain allegations, I asked whether the Minister would make a statement. I left it to his option. The Minister made a statement in the evening and the Chairman allowed further questions. After the Minister's statement, there should have been no questions, no debate discussion. I am so sorry, but, anyway, that was allowed and that took the shape of almost